## COURT-II

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 367 OF 2018 & IA NO. 1442 OF 2018

# Dated: 11<sup>th</sup> December, 2018

#### Hon'ble Mr. Justice N. K. Patil, Judicial Member Present: Hon'ble Mr. Ravindra Kumar Verma, Technical Member

## In the matter of:

Paschim Gujarat Vij Company Ltd		Appellant(s) Versus
M/s. Welspun Corp. Limited & Ors	S.	Respondent(s)
Counsel for the Appellant(s) :		Ms. Ranjitha Ramachandran Ms. Poorva Saigal
Counsel for the Respondent(s)	:	Mr. Kumar Mihir for R-1

## ORDER

Admit. Issue notice on Appeal No. 367 of 2018 and on IA No. 1442 of 2018 (Appl. for stay) to the respondents.

The learned counsel appearing for the Respondent No. 1 prays for four weeks time to enable him to file his reply to the main appeal as well as IA for stay.

Submissions made by the learned counsel appearing for the Respondent No.1, as stated above, placed on record.

The learned counsel appearing for the Respondent No. 1 permitted to file his reply on or before 09.01.2019, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant permitted to file rejoinder submission, if any, on or before 31.01.2019 after duly serving copy on the other side.

List the matter on 18.03.2019, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(Ravindra Kumar Verma) **Technical Member** kt/pk

(Justice N. K. Patil) Judicial Member